

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 341/91

~~Text No. 1~~

DATE OF DECISION 3.7.98

Chavde V.A.

Petitioner

Mr. K.K. Shah

Advocate for the Petitioner (s)

Versus

Union of India &rs.

Respondent

Mrs. P. Safaya

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. Laxman Jha : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?

Whether it needs to be circulated to other Benches of the Tribunal ?

: 2 :

Chavda Vanraj A
C/O Jasubhai H.Parmar
7,Rohidar Nagar society
Asarwa,Chamanpura,
Ahmedabad.

.... A pplicant.

(Advocate: Mr.K.K.Shah)

VERSUS

1. Union of India , through:
The Secretary,UPSC,Dholpur
House,ShahJahanRoad,
New Delhi.

2. The Deputy Controller (DP)& Others, in the
office of the Deputy controller(D)
Dholpur House,ShahjahanRoad,
Ne w Delhi 110 011. Respondents

(Advocate: Mrs.P.Safaya)

O R A L O R D E R

Date: 3.7.1998.

OA/341/91

Per: Hon'ble Shri V.Radhakrishnan : Member(A)

Mrs.P.Safaya files appearance in place of Mr.Akil
Kureshi for the respondents.

Mr.K.K.Shah states that under instruction of his
client in view of the fact that his grievance has been
redressed ~~and~~ he does not want to pursue this O.A.

He seeks permission to withdraw the same. Permission
accorded. O.A. stands disposed of as withdrawn.
No order as to costs.

Blk
(Laxman Jha)
Member(J)

VR
(V.Radhakrishnan)
Member(A)

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